

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
QUESTION NO 06.12.2010
ANSWERED ON

PROPOSALS OF ANDHRA PRADESH UNDER FOREST RIGHTS ACT .

2927

Shri Nandi Yellaiah

Will the Minister of COALTRIBAL AFFAIRS be pleased to state :-

- (a) the details of the proposals submitted by Andhra Pradesh Government for upgradation of administration in scheduled areas of the State and for upliftment and welfare of Scheduled Tribes of the State under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 during the last two years;
- (b) the status of sanction/implementation of each of these proposals; and
- (c) the names of NGOs engaged in the State and the level of their performance, indicating the achievements made by them, district-wise separately?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS

(DR. TUSHAR A. CHAUDHARY)

(a): The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, administered by the Ministry of Tribal Affairs, seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded, and to provide for a framework for recording the forest rights so vested and the nature of evidence required for such recognition and vesting in respect of forest land. The Act does not envisage consideration of the proposals relating to upgradation of administration in scheduled areas and for upliftment and welfare of Scheduled Tribes.

(b) & (c): In view of the reply to part (a) above, these questions do not arise.